

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

LOK SABHA

**STARRED QUESTION NO. 239
TO BE ANSWERED ON 01/12/2016**

Paralympic Committee of India

***239. SHRI CH. MALLA REDDY:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government is aware of various instances of nepotism and irregularities prevalent in the Paralympic Committee of India (PCI);**
- (b) if so, the reaction of the Government thereto;**
- (c) whether the Government is aware that PCI was once banned by the International Paralympic Committee in the past and the ban has been lifted only temporarily;**
- (d) if so, the details thereof along with the reaction of the Government thereto; and**
- (e) the steps taken/being taken by the Government to prevent such instances and ensure proper and transparent functioning of PCI?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS
AND SPORTS
(SHRI VIJAY GOEL)**

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.239 FOR REPLY ON 01-12-2016 ASKED BY SHRI CH. MALLA REDDY REGARDING PARALYMPIC COMMITTEE OF INDIA.

(a) to (e) Madam, Paralympic Committee of India (PCI) has been recognised by the Government as National Sports Federation for development and promotion of sports for the physically challenged sportspersons in the country. For the past few years there has been conflicts and disputes in the management of PCI. Four elections have been held to elect office bearers of PCI on different dates between 2011 and 2015 by separate groups. Also, during this period there were several allegations against officials of PCI, which were examined and appropriate action was taken in the matter.

The International Paralympic Committee (IPC) suspended PCI on 22-04-2015 due to internal conflicts and mal-governance. Pursuant to IPC's action, Government has also suspended PCI on 22.4.2015. The Ministry vide letter dated 21.5.2015 requested IPC to allow Indian athletes to participate under the National Flag of India which was agreed and IPC authorised Sports Authority of India (SAI) for sending the entries of the athletes for participation in various international events.

Subsequently vide letter dated 03.06.2016 recognized the new set of office-bearers of PCI elected in the elections held on 08.10.2015. Following this, Government has also granted recognition to PCI on 01-07-2016. Although IPC has given recognition to PCI it has informed that PCI has to reform the governance and membership structure of the PCI in line with IPC requirements, in the interest of creating a sustainable and athlete focused organization.

In order to bring in transparency and accountability in the functioning of the various National Sports Federations (NSFs) for healthy development of sports in the country, Government of India has framed National Sports Development Code (NSDC) of India, 2011, effective from 31/1/2011 NSFs including PCI are required to comply with the provisions of NSDC for getting various concessions from the Government and retain their annual recognition.
